



2026:DHC:9269



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010005272016**+ **OMP (ENF.) (COMM.) 33/2016****JDS APPARELS LTD**

.....Decree Holder

Through: Mr. R.K. Srivastava and Mr.
I.P.S. Oberoi, Advocates.

versus

TODAY HOMES & INFRASTRUCTURE PVT. LTD & ANR.

.....Judgement Debtors

Through: Mr. Rahul Sharma, Mr.
Shubham Shekhar and Mr.
Rahul Yadav, Advocates.**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**% **15.10.2026**

1. Learned Counsel for the Judgement Debtors submits that he has already handed over the cheque of the entire balance amount payable to the Decree Holder, the details of which are as follows:

S.No.	Cheque No.	Date	Bank Name	Amount
1	62175	21.11.2025	CANARA BANK	1000000
2	62171	15.12.2025	CANARA BANK	1000000
3	62173	14.01.2026	CANARA BANK	1000000
4	62174	17.03.2026	CANARA BANK	500000
5	62176	14.04.2026	CANARA BANK	500000
6	62178	03.06.2026	CANARA BANK	500000
7	143942	13.10.2026	CANARA BANK	530043
				5030043

Signature Not Verified

Signed By: ANUBHAW TRIPATHI
OMP (ENF.) (COMM.) 33/2016
Signing Date: 16.10.2026
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Page 1 of 2



2026:DHC:9269



2. Learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file again if situation arises.
3. Learned Counsel for the Judgement Debtors submits that he may be permitted to withdraw the documents submitted with the Registry. The Registry is directed to return the documents filed by the Respondent.
4. Leave and liberty as aforesaid is granted.
5. The petition is dismissed as withdrawn.

OM PRAKASH SHUKLA, J

OCTOBER 15, 2026/pa